

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

C.P. No.518/2002
IN
O.A. No.631/2000

(8)

This the 17th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V. Srikantan, Member (A)

Ramesh Chander
S/o Shri Prahlad Singh
R/o V.P.O. Shahjahan Pur,
Tehsil Behror, District Alwar,
Rajasthan.Petitioner
(By Advocate : Shri S.K. Gupta)

Versus

1. Shri R.S. Gupta,
Commissioner of Police,
Police Headquarter,
MSO Building, IP Estate,
New Delhi-110 002.
2. Shri Sewa Dass
Addl. Commissioner of Police (Estt.)
Police Headquarter,
MSO Building, IP Estate,
New Delhi-110 002.Respondent
(By Advocate : Shri Ajesh Luthra)

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for respondents states that necessary orders have since been passed. The compliance of the directions of this Tribunal shall be effected within three weeks.

2. Allowed as prayed for.

3. Keeping in view of the above submissions, Rule is discharged.


(V. Srikantan)
Member (A)


(V.S. Aggarwal)
Chairman

/ravi/